

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. No. 129/2008.

Lucknow this, the 14<sup>th</sup> day of November, 2008

Hon'ble Mr. M. Kanthaiah, Member (J)

Vijendra Singh, son of Late Inder Singh, aged about 23 years resident of Bhagwant Nagar, near Valmiki Ashram, Neel Matha, Lucknow.

Applicant.

BY Advocate Sri D. Awasthi.

Versus

1. Union of India, through Deputy Director General, Geological Survey of India, Northern Region, Aliganj, Lucknow.
2. Regional Administrative Officer, Geological Survey of India, Northern Region, Sector-E, Aliganj, Lucknow.

Respondents.

By Advocate Sri S. K. Singh.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J)

This Original Application has been filed by the applicant challenging the impugned rejection order dated 17<sup>th</sup> December 2007, (Annexure 1) under which the respondent authorities have rejected the claim of the applicant for compassionate appointment. It is the main case of the applicant that impugned order does not contain any reason for rejection of his claim for compassionate appointment. Respondents counsel opposed the claim of the applicant stating that the department has considered the case of the applicant but he was not found suitable after taking note of all the family financial position and other requirement as per DOP&T guidelines and as such they have rejected the claim of the applicant for compassionate appointment.

2. Heard both sides.

3. On perusal of the impugned order dated Annexure-1, it does not give any of the reasons for rejection of the claim of the applicant and without furnishing any reasons, mere rejection of the claim does not come within the meaning of reasoned order and as such, applicant is justified in questioning the validity of impugned rejection order dated 17.12.2007.

4. In view of the above circumstances, the O.A. is allowed quashing the impugned rejection order Annexure A-1 dated 17.12.2007 with a direction to the respondents to reconsider the claim of the applicant with a reasoned order as per rules within two months from the date of supply of copy of this order. No costs.

  
(M. Kanthaiah)  
Member (J)

14-11-08